

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

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**Cr. Appeal (D.B.) No. 761 of 2014**

Ramesh Mahto & another ... Appellants

Versus

The State of Jharkhand ... .. Respondent

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**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR  
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellants : Mr. Ajit Kumar, Advocate  
For the State : Mrs. Priya Shreshtha, APP

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**09/09.07.2020:** Hearing of this criminal appeal has been convened and conducted through video conferencing.

Mr. Ajit Kumar, the learned counsel appears for the appellants and seeks adjournment.

Mrs. Priya Shreshtha, the learned APP states that in this matter on the next date of hearing the learned APP to whom the case would be allotted shall appear.

On the request of Mr. Ajit Kumar, the learned counsel for the appellants post this matter on 22.07.2020 under the heading "Final Disposal".

**(Shree Chandrashekhar, J.)**

**(Ratnaker Bhengra, J.)**